

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.324/MP/2018**

Subject : Petition filed under Section 79(1)(b) of the Electricity Act, 2003 read with Article 7(2)(b) of the Power Purchase Agreement dated 26.12.2005

**Petition No. 325/MP/2018**

Subject : Petition under Section 142 read with Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 7.2(b) of the Power Purchase Agreement dated 26.12.2005

Petitioner : Udupi Power Corporation Ltd

Respondents : Power Company of Karnataka Ltd. & ors.

Date of hearing : **9.5.2019**

Coram : Shri P.K.Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Ms. Abiha Zaidi, Advocate, UPCL  
Shri M.G.Ramachandran, Senior Advocate, PCKL  
Ms. Tanya Sareen, Advocate, PCKL  
Shri Arunav patnaik, Advocate, PCKL  
Shri Shikhar Saha, Advocate, PCKL  
Ms. Chithravathy, PCKL  
Ms. Pallavi Sengupta, Advocate, BESCOM

**Record of Proceedings**

These Petitions were taken up for hearing today.

2. The learned senior counsel for the Respondent, PCKL prayed for time to file reply to the additional information / documents filed by the Petitioner in Petition no. 324/MP/2018.

3. Based on the consent of the parties, the Commission adjourned the hearing and directed the Respondents to file their replies by **5.6.2019**, with advance copy to the Petitioner, who may file its rejoinder, if any, by **12.6.2019**.

4. Matter shall be listed for hearing in due course for which separate notice shall be issued to the parties. Pleadings shall be completed by the parties prior to the date of hearing.

By order of the Commission

**Sd/-**  
(B.Sreekumar)  
Dy. Chief (Law)

